

MR. SPEAKER : Not allowed. What I am concerned, I am getting discussed. What I am not concerned, I am not. Mr. Basheer.

(Interruptions)

MR. SPEAKER : Mr. Soz, I have called Mr. Basheer. I have not allowed you.

SHRI T. BASHEER (Chirayinkil) : Sir, we have been repeatedly protesting against the exorbitant fare rates charged by the Air India in the Gulf Sector. Recently they have again increased. It is highly objectionable.

MR. SPEAKER : You give me something in writing.

SHRI T. BASHEER : I will give you.

MR. SPEAKER : Now, Papers Laid, Shri K. P. Singh Deo.

12.04 hrs.

PAPERS LAID ON THE TABLE

[English]

Notification under Sugar Development Fund Act

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI K. P. SINGH DEO) : I beg to lay on the Table a copy of the Sugar Development Fund (Second Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G S.R. 838 (E) in Gazette of India dated the 14th November, 1985 together with a corrigendum thereto published in Notification No. G S.R. 853 (E) in Gazette of India dated the 19th November, 1985 under sub-section (3) of section 9 of the Sugar Development Fund Act, 1982.

[Placed in Library. See No. LT 1482/85]

Notification under Essential Commodities Act, Review on and Annual Report, etc. of Bihar State Agro-Industries Development Corporation, Ltd., Patna for 1977-78, Haryana Agro-Industries Corporation Ltd. Chandigarh for 1980-81, Punjab Agro-Industries Corporation Ltd., Chandigarh for 1981-82, Andhra Pradesh State Agro-Industries Development Corporation Ltd., Hyderabad, for 1981-82, and four statements regarding delay in laying these papers.

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : I beg to lay on the Table :—

- (1) A copy of the Fertiliser (Control) Order, 1985 (Hindi and English versions) published in Notification No. G.S.R. 758 (E) in Gazette of India dated the 25th September, 1985, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-1483/85]

- (2) A copy each of the following papers (Hindi and English versions) under section 61A of the Companies Act, 1957 :—

- (a) (i) Review by the Government on the working of the Bihar State Agro-Industries Development Corporation Limited, Patna, for the year 1977-78.
- (ii) Annual Report of the Bihar State Agro-Industries Development Corporation Limited, Patna, for the year 1977-78 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT-1484/85]

- (b) (i) Review by the Government on the working of the Haryana Agro-Industries Corporation Limited Chandigarh, for the year 1980-81.

- (ii) Annual Report of the Har-
yana Agro-Industries Cor-
poration Limited, Chandi-
garh, for the year 1980-81.
along with Audited Accounts
and the comments of the
Comptroller and Auditor
General thereon.

[Placed in Library See No. LT-1485/85]

- (c) (i) Review by the Govern-
ment on the working of the
Punjab Agro-Industries Cor-
poration Limited, Chandi-
garh, for the year 1981-82.
- (ii) Annual Report of the
Punjab Agro-Industries Cor-
poration Limited, Chandi-
garh, for the year 1981-82
along with Audited Accounts
and the comments of the
Comptroller and Auditor
General thereon.

[Placed in Library. See No. LT-1486/85]

- (d) (i) Review by the Government
on the working of the
Andhra Pradesh State Agro-
Industries Development
Corporation Limited, Hyde-
rabad, for the year 1981-82.
- (ii) Annual Report of the
Andhra Pradesh State Agro-
Industries Development Cor-
poration Limited, Hydera-
bad, for the year 1981-82
along with Audited Accounts
and the comments of the
Comptroller and Auditor
General thereon.

- (3) Four Statements (Hindi and English
versions) showing reasons for delay
in laying the papers mentioned at
(2) above.

[Placed in Library. See No. LT-1486/85]

ELECTION TO COMMITTEE

[*English*]

Committee on Official Language

THE MINISTER OF STATE IN
THE DEPARTMENT OF STATES
(SHRI P. A. SANGMA) : On behalf of
Shri S. B. Chavan, I beg to move the
following :—

“That in pursuance of sub-section
(2) of Section 4 of the Official
Languages Act, 1963, the members
of Lok Sabha do proceed to elect,
in accordance with the system of
proportional representation by
means of the single transferable
vote, one member from amongst
themselves to be a member of the
Committee on Official Language
vice Begum Abida Ahmed resigned
from the Committee.”

MR. SPEAKER: The question is :

“That in pursuance of sub-section
(2) of Section 4 of the Official
Languages Act, 1963, the members
of Lok Sabha do proceed to elect,
in accordance with the system of
proportional representation by
means of the single transferable
vote, one member from amongst
themselves to be a member of the
Committee on Official Language
vice Begum Abida Ahmed resigned
from the Committee.”

The motion was adopted.

— — —
(*Interruptions*)*

MR. SPEAKER : I cannot, No
question. Nothing doing.

(*Interruptions*)*

MR. SPEAKER : I will have to
name you, Mr. Soz, if you don't sit
down.

(*Interruptions*)*

MR. SPEAKER : I have already
read. I am not concerned with it.

(*Interruptions*)*